

THE SIKKIM MANIPAL UNIVERSITY OF HEALTH, MEDICAL,
TECHNOLOGICAL SCIENCES (AMENDMENT) BILL, 2021.

(BILL NO 6 of 2021)

A

BILL

further to amend the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (ACT NO: 9 of 1995).

Be it enacted by the legislature of Sikkim on the Seventy Second year of the Republic of India as follows:

Short title, and
commencement

1. (1) This Act may be called the Sikkim Manipal University of Health, Medical, Technological Sciences (Amendment) Act, 2021.

(2) It shall come into force on the date of its publication in the Official Gazette.

Amendment of
Section 8(1)

2. In the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) in section 8, for the existing sub-section (1), the following shall be substituted, namely:-

“8 (1) The President or the Chairman of the Manipal Education Foundation or any person appointed by the President or the Chairman of the Manipal Education Foundation shall be Pro-Chancellor of the University”.

STATEMENT OF OBJECTS AND REASONS

The Manipal Pai Foundation (a Trust) has been renamed as Manipal Education Foundation with effect from 27th January, 2011. The President/Chairman of the Foundation is finding it increasingly difficult to perform the functions of Pro-Chancellor of the University in view of various other responsibilities. Therefore, the State Government has deemed it expedient to amend sub-section (1) of section 8 of the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) Act to enable the President/Chairman of the Manipal Education Foundation to appoint any other person as the Pro-Chancellor.

With this object in view, the Bill has been framed.


(KUNGA NIMA LEPCHA)
MINISTER IN CHARGE
Education Dept., Law Dept. and Parliamentary Affairs Dept.
LRD & Disaster Mgmt. and Sports & Youth Affairs Dept.
Government of Sikkim

FINANCIAL MEMORANDUM

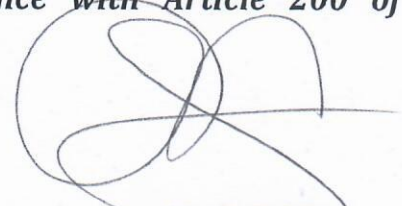
NIL

MEMORANDUM REGARDING DELIGATED LEGISTATION

Sub-section (1) of section 8 of the Sikkim Manipal University of Health, Medical, Technological Sciences Act, 1995 (No. 9 of 1995) Act empowers the President/Chairman of the Manipal Education Foundation to appoint any other person as the Pro-Chancellor.



(KUNGA NIMA LEPCHA)
MINISTER IN CHARGE
Education Dept., Law Dept. and Parliamentary Affairs Dept.
LRD & Disaster Mgmt. and Sports & Youth Affairs Dept.
Government of Sikkim

The Sikkim Manipal University of Health, Medical, Technological Sciences (Amendment) Bill, Bill No. 06 of 2021 having been passed by the Sikkim Legislative Assembly on 26th March, 2021 is hereby presented for assent of the Hon'ble Governor in pursuance with Article 200 of the Constitution of India.


(L. B. DAS)

SPEAKER
SIKKIM LEGISLATIVE ASSEMBLY

I hereby give my assent to the Bill.



(Ganga Prasad)

FINANCIAL MEMORANDUM

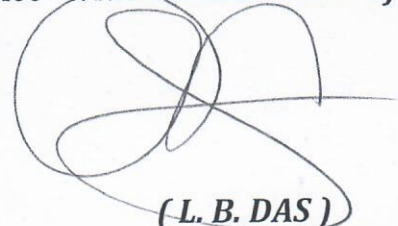
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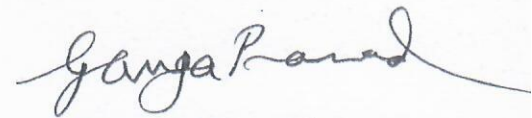

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SPEAKER SIKKIM LEGISLATIVE ASSEMBLY
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(Ganga Prasad)
Governor of Sikkim